

Central Administrative Tribunal Lucknow Bench Lucknow

Original Application No. 429 /2006
This, the 7th day of January 2008

Hon'ble Mr. Shankar Raju, Member (J)

Chhatraj, aged about 50 yrs, son of Shri Bachai, resident of -C/o Section Engineer, Northern Railway, Charbagh, Lucknow.

Applicant.

By Advocate: Sri Praveen Kumar

Versus

1. Union of India, through the General Manager, Northern Railway, Baroda House, New Delhi.
2. The Divisional superintending Engineer (Coordination), Northern Railway, Hazratganj, Lucknow.
3. The Additional Divisional Engineer (HQ), Northern Railway, Lucknow.

Respondents.

By Advocate: Q.H. Rizvi

Order (Oral)

By Hon'ble Mr. Shankar Raju, Member (J)

Though the claim of the applicant is opposed by the learned counsel for the respondents that the applicant is not entitled to ancillary benefits on his being put back on having rendered surplus. However, after treating the applicant as continued in service would not only entail payment of pay and allowances but also ancillary benefits like increments, bonus etc. which shall be paid to the applicant consequent to on regularization of the period as on duty within 3 months from the date of receipt of copy of this order. O.A. stands disposed of. No costs.

S. Raju

(Shankar Raju)
Member (J)

HLS/